

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 111
CP No. (IB)- 68/9/JPR/2018
Under Section 9 of IBC, 2016

In the matter of:

Dakota Chemicals India Pvt. Ltd.

...Operational Creditor

Versus

Mark Splendour Nonwovens Pvt. Ltd.

...Corporate Debtor

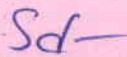
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

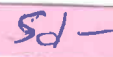
Present Through Video Conferencing: -

For the Operational Creditor : Prateek Kedawat, Adv.
For the Corporate Debtor : Kapil Gupta, Adv.

ORDER

Heard Mr. Prateek Kedawat, Adv. for the Petitioner/ Operational Creditor and Mr. Kapil Gupta, Adv. for the Respondent/ Corporate Debtor. On the previous date of hearing, learned counsel for the Petitioner submitted that he has to take further instructions from his client with regard to continuation of these proceedings. Today, Mr. Prateek Kedawat, Adv. submits that he could not get instructions from his client and the matter may be dismissed on non-prosecution. A total amount of Rs. 9,49,019/- which is due has been shown in Part IV of the petition. CP No. (IB)- 68/9/JPR/2018 is dismissed on non-prosecution.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

July 05, 2022
HA